

places where rural population comes for court or office or bank work have been explored;

(b) if so, the terms on which small hoteliers who cater to the masses can obtain assistance in the form of land and loan; and

(c) if no institutional arrangements exist at present, whether Government propose to draw up a scheme of assistance in a programme of bed and board for the masses?

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH):** (a) to (c) According to the broad division of responsibilities as outlined in the draft Fifth Plan document on Tourism, it is envisaged that the Centre would invest in projects which are intended primarily to stimulate international tourism with a view to earning foreign exchange, while the State Governments would concentrate on the development of facilities for domestic tourism. Therefore, the development including financing of low cost boarding-cum-lodging houses-cum-restaurants for common people in small towns like taluka places, would fall within the purview of State Governments

#### Economic Aid to Tonga

\*3977 **SHRI K. LAKKAPPA:** Will the Minister of FINANCE be pleased to state:

(a) whether India has offered economic aid to Tonga; and

(b) if so, the facts thereof?

**THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM):** (a) and (b) India has provided Tonga with the services of Indian experts, training facilities in India and irrigation pump sets, books and scientific equipment.

11.58 hrs.

#### PAPERS LAID ON THE TABLE

**ANNUAL REPORT OF INTERNATIONAL AIRPORTS AUTHORITY OF INDIA FOR 1974-75 AND CERTIFIED ACCOUNTS THEREOF FOR THE YEAR ON 31-3-75 WITH AUDIT REPORT**

**THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH):** I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1974-75, under sub-section (2) of section 25 of the International Airports Authority Act, 1971

(2) A copy of the Certified Accounts (Hindi and English versions) of the International Airports Authority of India for the year ended 31st March, 1975 together with the Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971

[Placed in Library See No LT-10847/76]

**SCHEME OF WAR RISKS INSURANCE OF MARINE HULLS, 1976 AND REPORT OF COMPTROLLER AND AUDITOR GENERAL OF INDIA FOR 1974-75 RE UNION GOVERNMENT (CIVIL) REVENUE RECEIPTS—VOLS I & II—INDIRECT AND DIRECT TAXES**

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI):** I beg to lay on the Table—

(1) A copy of the Outline of Scheme of War Risks Insurance of Marine Hulls, 1976 together with a copy of the Scheme [Placed in Library. See No. LT-10848/76].

(2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1974-75, Union

Government (Civil) Revenue Receipts—Volume I—Indirect Taxes and Volume II—Direct Taxes, under article 151(1) of the Constitution. [Placed in Library. See No. LT-10849/76].

**TEXTILES COMMITTEE (CESS) AMNDT. RULES, 1976**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAPI SINGH): I beg to lay on the Table a copy of the Textiles Committee (Cess) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 509 in Gazette of India dated the 10th April, 1976, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-10850/76].

SHRI KRISHNA CHANDRA HALDER (Ausgram): For the next item, Calling Attention, the Minister is not here. I wish to draw your attention to this. The Minister has not turned up. They are not serious about it.

MR. SPEAKER: You cannot blame the Minister. We have finished the Question list early.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I have sent a message to him. He will be coming.

Meanwhile we take up the next item. He will be coming soon.

SHRI S. M. BANERJEE (Kanpur): I have a submission to make. You in your wisdom have disallowed Calling Attention Notice on the Bangladesh matter regarding Farakka. We are learning from the papers that they are going to have a march to Farakka, under the leadership of Maulana Bhashani. If you disallow the Calling Attention Notice, will you kindly ask the Minister to make a statement?

SHRI RAMAVATAR SHASTRI (Patna): Why did you disallow it?

MR. SPEAKER: That is not proper. Don't ask why. Statement by Minister of Parliamentary Affairs.

11.45 hrs.

**BUSINESS OF THE HOUSE**

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 17th May, 1976, will consist of:

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of:—

(a) The Coal Mines (Nationalisation) Amendment Bill, 1976.

(b) The National Library Bill, 1972, as reported by the Joint Committee.

(c) The Tea (Amendment) Bill, 1976.

(d) The Additional Emoluments (Compulsory Deposit) Amendment Bill, 1975.

(3) Consideration and passing of the following Bills as passed by Rajya Sabha.—

(a) The Workmen's Compensation (Amendment) Bill, 1976

(b) The Marriage Laws (Amendment) Bill, 1976.

(c) The Tariff Commission (Repeal) Bill, 1975.

(4) Consideration and passing of:—

(a) The Life Insurance Corporation (Modification of Settlement) Bill, 1976.

(b) The Disturbed Areas (Special Courts) Bill, 1972 as reported by the Joint Committee.